

BAGGAGE INSURANCE POLICY WORDING

WHEREAS the insured described in the Schedule hereto (hereinafter called the 'INSURED') by a proposal and declaration which shall be the basis of this contract and is deemed to be incorporated herein has applied to HDFC ERGO General Insurance Company (hereinafter called the 'COMPANY') for the insurance hereinafter contained and has paid the premium stated in the said Schedule as consideration for such insurance during the period stated in the said Schedule as consideration for such insurance during the period stated in the said Schedule or during any further period for which the Company may accept payment for the renewal or extension of this Policy.

The company hereby agrees subject to the terms, conditions and exclusions herein contained, endorsed or otherwise expressed hereon, to indemnify the insured to the extent of the accompanied personal baggage of the insured or member (s) of his family, so lost, destroyed or damaged by fire, Riot and Strike, Terrorist Activity, Theft or Accident, anytime, the insured is traveling on tour and/of on holiday. In all places and situations, during the period of this insurance and within the limit stated in the Schedule hereto, provided always that the liability of the company shall in no case exceed the sum insured on each item or on the whole total sum insured hereby.

EXCUSIONS:

- Any loss or damage occurring during routine travel.
- 2) Damage caused by any process of cleaning, dyeing or bleaching, restoring, repairing or renovation or deterioration arising from wear and tear, moth, vermin or insects if mildew or any other gradually operating cause.
- 3) Breakage, cracking or scratching of Crockery, Glass, Cameras, Binoculars, lenses, Sculptures, curios Pictures, Musical Instruments, Sports gear, and Similar articles of brittle and fragile nature, unless caused by fire or accident to the means of conveyance.
- 4) Loss or damage caused by mechanical or electrical derangement /breakdown, of any article, unless caused by accidental, external means.
- Over winding and bending or internal damage of watches and clocks.
- 6) Loss or damage to Money, Securities, Manuscripts, deed, bonds, Bills of Exchange, Promissory Notes, Stocks or share Certificates, stamps and travel tickets or travelers cheques, business books or documents, weapons and explosive of all kind





- 7) Loss, destruction or damage caused by a arising from the leakage, spilling or exuding of liquids, oils or material or a like nature or articles of damaging nature.
- 8) Theft from any car except car if fully enclosed saloon type having at the time all the doors, windows and other openings securely locked and properly fastened.
- 9) Loss of / or damage to articles which did not from part of the baggage when the journey commenced unless specifically declared and accepted by the Company.
- 10) Loss destruction of or damage to articles of consumable and of perishable nature.
- 11) Loose articles such as sticks Umbrellas, Sun shades, fans, Deck Chairs, property in use on the voyage, and / or journey, or articles whilst being worn on the person or carried about.
- 12) Loss or damage, whether direct, arising from War, War-like operations, Act of Foreign Enemy, Hostilities (Whether war be declared or not) Civil War, Rebellion, Insurrection, Civil Commotion, Military or usurped Power, Seizure Capture, Confiscation, Arrests Restraints and Detainment by order of any Government or any other authority. In any action suit or other proceeding where the Company alleges that by reason of the above provisions any loss or damage is not covered by this insurance, the burden of proving that such loss or damage is covered, shall be upon the insured.
- 13) Any loss or damage arising through delay, detention or confiscation by Customs or other authorities.
- 14) a) Any loss, destruction or damage to any property whatsoever, or any loss or expenses whatsoever, resulting or arising wherefrom or any consequential loss, and any legal liability of whatsoever nature, directly indirectly caused by or contributed to, by or arising from ionizing radiation of contamination by radioactivity from any source whatsoever.
- b) Any loss, destruction, damage or legal liability, directly or indirectly caused by or contributed to, by or arising from Nuclear Weapons Material
- 15) Consequential Loss or legal liability of any kind.
- 16) Loss or damage due or contribution to by the insured having caused or suffered anything to be done whereby the risk hereby insured against were unnecessarily increased.





CONDITIONS

SPECIAL

- ARTICLES IN PAIRS OR SETS: Where any items insured hereunder consists of 1) articles in pair or set, the Company's liability in respect thereof shall not exceed the value of any particular part of parts which may be lost or damaged without reference to any special value which such article or articles may have as part of such pair or set nor more than a proportionate part of the insured value of the pair or set.
- Unless specifically and separately stated, the SINGLE ARTICLE LIMIT: 2) Company's liability in respect of each article or pairs of articles shall not exceed 5% of the total Sum Insured under this policy.
- ROUTINE TRAVEL: Any travel undertaken by the individual on regular basis 3) during a course of business or official duties and would include travelling to and from residential place within city limits and would not include outstation travels.

GENERAL

- NOTICE: Every notice and communication to the Company required by this 1. Policy shall be in writing to the office of the Company through which this insurance is affected.
- DUTY OF DISCLOSURE: The Policy shall be void and all premiums paid bearing 2. shall be forfeited to the Company in the event of misrepresentation, misdescription or non-disclosure of any material fact.
- REASONABLE CARE: The Insured shall take all reasonable steps to safeguard 3. the property insured against accident, loss or damage.
- CLAIMS PROCEDURE: Upon the happening of any event giving rise or likely to 4. give rise to a claim under this Policy.
- The insured shall give immediate notice thereof in writing to the nearest office with (a) a copy to the Policy issuing office of the Company as well as lodge forthwith a complaint with the Police. The insured must also notify the Railways, Steamship Company, Airline, Hotel Proprietors, or the Authority in whose care the baggage was at the time of the happening of any loss or damage.
- The Insured shall deliver to the Company, within 14 days of the date on which the (b) event shall have come to his knowledge, a detailed statement in writing, of the loss or damage, with an estimate of the intrinsic value of the property lost and the amount of damage sustained.





The Insured shall tender to the Company all reasonable information, assistance and proofs in connection with any claim hereunder and shall, if required make an Affidavit or Statutory Declaration in substantiation of such claim.

- INDEMNITY: The Company may reinstate, repair or replace the property lost or 5. damaged, as the case may be, instead of paying the amount of loss or damage. Upon payment of any claim for loss under this policy, the property in respect of which the payment is made shall belong to the Company.
- AVERAGE: If the property hereby insured shall at the time of any loss or damage 6. be collectively of greater value than the sum insured thereon, then the Insured shall be considered as being his own insurer for the difference, and shall bear a ratable proportion of the loss or damage accordingly. Every item, if more than one, of the Policy, shall be separately subject to this condition.
- CONTRIBUTION: If at the time of the happening of any loss or damage covered by this Policy there shall be subsisting any other insurance of any nature whatsoever covering the same property whether effected by the Insured or not, then the Company shall not be liable to pay or contribute more than its ratable proportion of any loss or damage.
- SUBROGATION: The Insured and any claimant under this Policy shall at the 8. expense of the Company do and concur in doing or permit to be done all such acts and things that may be necessary or reasonably required by the Company for the purpose of enforcing any rights and remedies or obtaining relief or indemnity from other parties to which the Company shall be or would become entitled or subrogated upon the Company paying for or making good any loss or damage under this Policy whether such acts and things shall be or become necessary or required before or after the Insured's indemnification by the Company.
- FRAUD: If any claim under this Policy shall be in any respect fraudulent or if any 9. fraudulent means or device are used by the Insured or any one acting on the Insured's behalf to obtain any benefit under this Policy, all benefits and rights under the Policy shall be forfeited.
- CANCELLATION: In case of misrepresentation, fraud, non-disclosure of material 10. fact or non-cooperation by the Insured, the Insurer reserve the right to cancel the Policy and is not obliged to refund the premium already paid under the policy.

The Company may also cancel the policy by giving 15 days notice in writing to the Insured for the cancellation of this Policy, in which case the Company shall retain the premium for the period this Policy has been in force at the pro rata scales:







The Insured may give 15 days notice in writing, to the Company, for the cancellation of this Policy, in which case the Company shall retain the premium for the period this Policy has been in force at the short period scales:

For a period not exceeding	1 month	25% of the Annual rate
-do-	3 months	50% of the Annual rate
-do-	6 months	75% of the Annual rate
-do-	8 months	85% of the Annual rate
For a period exceeding	8 months	Full Annual Premium

11 ARBITRATION AND DISCLAIMER:

If any difference shall arise as to the quantum to be paid under this Policy (liability being otherwise admitted) such differences shall independently of all other questions be referred to the decision of an arbitrator to be appointed in writing by the parties in difference or if they cannot agree upon a single arbitrator to the decision of two disinterested persons as arbitrators of whom one shall be appointed in writing by each of the parties within two Calendar months after having been required so to do in writing by the other party in accordance with the provisions of the Arbitration Act 1940 as amended from time to time and for the time being in force. In case, either party shall refuse or fail to appoint arbitrator within two calendar months after receipt of notice in writing requiring an appointment, the other party shall be at liberty to appoint sole arbitrator, and in case of disagreement between the arbitrators, the difference shall be referred to the decision of an Umpire who shall have been appointed by them in writing therefore entering on the reference and who shall sit with the arbitrators and preside at their meetings.

It is clearly agreed and understood that no difference or dispute shall be referable to arbitration as hereinbefore provided, if the Company has disputed or not accepted liability under or in respect of this Policy.

It is hereby expressly stipulated and declared that it shall be a condition precedent to any right of action or suit upon this policy that the award by such arbitrators or umpire of the amount of the loss or damage shall be first obtained.

It is also hereby expressly agreed and declared that if the Company shall disclaim liability to the Insured for any claim hereunder, and such claim shall not, within 12 calendar months from the date of such disclaimer have been made the subject matter of a suit in a court of law, then the claim shall for all purposes be deemed to have been abandoned and shall not thereafter be recoverable hereunder.





12. OBSERVANCE OF TERMS AND CONDITIONS:

The due observance and fulfillment of the terms, conditions and endorsement of this Policy in so far as they relate to anything to be done or complied with by the Insured, shall be a condition precedent to any liability of the Company to make any payment under this Policy.

13. RENEWAL NOTICE: The Company shall not be bound to issue any renewal notice nor shall be bound to accept the renewal premium there under.

Baggage Insurance Policy - Grievance Redressal Procedure

If you have a grievance that You wish Us to redress, You may contact Us with the details of Your grievance through:

Our website

: www.hdfcergo.com

Email

: grievance @hdfcergo.com

Telephone

: 022 - 66383600 / 1800-226-226 / 1800-2700-700

Fax

: 022 - 66383699

Courier

: Any of our Branch office or corporate office

You may also approach the grievance cell at any of our branches with the details of your grievance during our working hours from Monday to Friday.

If you are not satisfied with Our redressal of Your grievance through one of the above methods, You may contact Our Head of Customer Service at

The Grievance Cell, HDFC ERGO General Insurance Company Ltd. 6th Floor, Leela Business Park. Andheri Kurla Road, Andheri, Mumbai - 400059

In case you are not satisfied with the decision of the above office, or have not received any response within 10 days, you may contact the following official for resolution:

The Compliance Officer, 6th Floor, Leela Business Park, Andheri Kurla Road. Andheri, Mumbai - 400059





Further to that, You may approach the nearest Insurance Ombudsman for resolution of Your grievance. The contact details of Ombudsman offices are mentioned below if your grievance pertains to:

- Insurance claim that has been rejected or dispute of a claim on legal construction of the policy
- Delay in settlement of claim
- Dispute with regard to premium
- Non-receipt of your insurance document

Ombudsman Offices			
Jurisdiction	Office Address		
Delhi, Rajasthan	2/2 A, 1st Floor, Universal Insurance Bldg., Asaf Ali Road NEW DELHI – 110 002		
West Bengal, Bihar	 N. S. Road, 3rd Fl., North British Bldg. KOLKATA -700 001. 		
Maharashtra	3rd Flr., Jeevan Seva Annexe, S.V. Road, Santa Cruz (W) MUMBAI - 400 054		
Tamil Nadu, Pondicherry	Fatima Akhtar Court, 4th Flr., 453(old 312), Anna Salai, Teynampet, CHENNAI -600 018		
Andhra Pradesh	6-2-46, 1st Floor, Moin Count LaneOpp.SaleemFunctionPalace A. C. Guards, Lakdi Ka-pool, HYDERABAD - 500 004.		
Gujarat	2nd Flr., Ambica House, Nr.C.U. Shah College, 5, Navyug Colony, Ashram Road, AHMEDABAD - 380 014		
Kerala, Karnataka	2nd Flr., CC 27/ 2603, PulinatBuilding, Opp. Cochir Shipyard, M.G. Road, ERNAKULAM – 682 015		
North-Eastern States	Aquarius, Bhaskar Nagar, R.G. Baruah Rd. GUWAHATI 781 021		
Uttar Pradesh	Jeevan Bhawan, Phase 2, 6th Floor, Nawal Kishore Rd. Hazartganj, LUCKNOW - 226 001		
Madhya Pradesh	1st Floor, 117, Zone-II, (Above D.M. Motors Pvt. Ltd. Maharana Pratap Nagar, BHOPAL - 462 011		
Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, Chandigarh	S.C.O. No. 101,102 & 103, 2nd Floor, BatraBuilding Sector 17-D, CHANDIGARH - 160 017		
Orissa	62, Forest Park, BHUBANESWAR - 751 009		

